

it and it is a part of the proceedings of the House.

Mr. Speaker: I am not going to allow it. I have adjourned this to tomorrow.

An Hon. Member: At 12 o'clock?

Mr. Speaker: Immediately after Question hour.

Some Hon. Members: There is no Question-hour.

Mr. Speaker: There is Question-hour. Immediately after Question-hour.

12.47 hrs.

EXTRADITION BILL—Contd.

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved by Shri A. K. Sen on the 17th August, 1961, namely:

“That the Bill to consolidate and amend the law relating to the extradition of fugitive criminals, be taken into consideration.”

The Minister of Law (Shri A. K. Sen): No, Sir; we have given notice of a motion for reference to a Joint Committee. It is in the supplementary sheet.

Mr. Speaker: Has he moved it?

Shri A. K. Sen: I shall move the motion: I beg to move:

“That the Bill to consolidate and amend the law relating to the extradition of fugitive criminals, be referred to a Joint Committee of the Houses consisting of 21 Members; 14 Members from this House, namely;—Bakshi Abdul Rashid, Shri Joachim Alva, Shri Frank Anthony, Shri Dinesh Singh, Sardar Hukam Singh, Pandit Jwala Prasad Jyotishi,

Shri Nemi Chandra Kasliwal, Shri Khushwaqt Rai, Shri Hirendra Nath Mukherjee, Shri Shivram Rango Rane, Shri J. Rameshwar Rao, Shri Sadath Ali Khan, Shri N. Siva Raj, Shri Asoke K. Sen,

and 7 Members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

“That this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee.”

I have hardly to add anything more to what I said while moving the motion yesterday except to say that the Government readily agreed to the suggestion put forward from the Members of the other side that this matter should not be rushed through, but should be referred to a Select Committee. Consistent with the tradition that we have been following, we readily agreed to the suggestion for reference of this Bill to a Select Committee. Therefore, a formal motion is being made now. The matter has been discussed threadbare yesterday. I, therefore, recommend that this motion be accepted by the House.

Mr. Speaker: The motion is now before the House. Does any hon. Member want to speak? The time

taken already is 1 hour and 30 minutes and the balance is 1 hour and 30 minutes. This motion is for reference of the Bill to a Joint Committee.

Shri A. K. Sen: Everyone who wanted to speak has spoken already. It was only suggested that we shall move the motion formally today.

Mr. Speaker: Very well.

The question is:

"That the Bill to consolidate and amend the law relating to the extradition of fugitive criminals, be referred to a Joint Committee of the Houses consisting of 20 members; 14 members from this House, namely Bakshi Abdul Rashid, Shri Joachim Alva, Shri Frank Anthony, Shri Dinesh Singh, Sardar Hukam Singh, Pandit Jwala Prasad Jyotishi, Shri Nemi Chandra Kasliwal, Shri Khushwaqt Rai, Shri Hirendra Nath Mukerjee, Shri Shivram Rango Rane, Shri J. Rameshwar Rao, Shri Sadat Ali Khan, Shri N. Siva Raj, Shri Asoke K. Sen, and 7 Members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House

the names of Members to be appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

12.51 hrs.

INCOME-TAX BILL

The Minister of Finance (Shri Morarji Desai): I beg to move:

"That the Bill to consolidate and amend the law relating to income-tax and super-tax, as reported by the Select Committee, be taken into consideration."

On a motion by me on the 27th April, 1961, the House was pleased to refer the Income-tax Bill, 1961, to the Select Committee. The Select Committee has presented its report to this House on the 10th instant. I should like to congratulate the Select Committee on the promptness and the thoroughness with which it has dealt with an important complicated Bill like this. I wonder if it is not a record.

Having regard to the nature of the Bill and the wide and keen interest which it has created, the Select Committee decided to hear evidence from associations and individuals who were desirous of presenting their views on the Bill. Accordingly, the Select Committee invited through a press communique views and comments from the public, and in response to this, more than one hundred memoranda and representations were received. The committee gave a further opportunity to thirteen associations to give oral evidence before it.

I need hardly remind the House that the Bill itself has been drawn up on the basis of the reports of the Direct Taxes Administration Enquiry Committee and of the Law Commission, both of which had examined several witnesses before drawing up